

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

(1)

W/S. M. M. Basu
S. Mohapatra
H. K. Sowain
CAT/1/11
D. M. Dash
N. Ralh-

O.A./T.A./R.A. No..... 384 1996.

Smt. Laxmi Moharana.....Applicant(s)

Union of India & others.....Respondent(s)

Sr. No.	Date	Order with Signature
	28/5/96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>S</i> Registrar</p> <p style="text-align: right;">1. P. O. fee Rs 50/- has been paid.</p> <p style="text-align: right;">D/1 28/5/96</p>
1	30.5.96	<p>Adjourned to 31.5.1996 at the request of Shri M.M.Basu, learned counsel for the petitioner. <i>Naresh</i>, MEMBER (ADMINISTRATIVE)</p>
2	31-5-96	<p>Heard Shri M.M.Basu, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. The relief sought in this application is for a direction to the Res- pondents to employ the applicant on compassionate grounds against any vacancy suitable to her qualification. Annexure-2 is a representation made by the applicant to the Secretary to Government of India, Department of Finance, Central Secretariat, dated 15.3.1995. She had explained the entire background. In short, she wanted her husband to be examined by a Medical Board and he could be retired on health grounds so that her case for compassionate appointment will become speedy on strong grounds. This representation has been forwarded by Annexure-2 by the Government of India, Ministry of Finance, Department of Expenditure, vide letter No.C-170118/1/95-EG</p> <p style="text-align: right;">For Regn. fl. D/1 28/5/96 SOL 28.05.96 Naresh Registration 28/5/96 For Admin. fl. D/1 28/5/96. Bench.</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>dated 5.4.1995 (Annexure-3), to the Comptroller and Auditor General of India, New Delhi, for necessary action. Meanwhile XXXXXX by an order dated 23.3.1995 (Annexure-3) the applicant's husband had been allowed to retire voluntarily with effect from 31.1.1995. The applicant has impleaded the Comptroller & Auditor General of India as Respondent No.4, by filing a Misc. Application, a copy whereof has been served on Shri Ashok Mohanty, learned Sr. Standing Counsel for the Respondents. It is submitted by Shri Basu that the applicant's representation (Annexure-2) may be directed to be disposed of by Respondent No.4 within a reasonable time.</p> <p>This application can be disposed of by giving a suitable direction to Respondent No.4. Respondent No.4 is accordingly directed to dispose of the applicant's representation dated 15.3.1995 (Annexure-2) forwarded to him by the Government of India, Ministry of Finance, Department of Expenditure, within a period of 3 (three) months from the date of receipt of a copy of this order. In order to facilitate the applicant to represent her case properly and to be xxx present for personal hearing, Respondent No.4 may delegate this function to Respondent No.3, Sr.D.A.G.(A&E), Orissa, Bhubaneswar or Respondent No.2, A.G.(A&E), Orissa, Bhubaneswar. Respondent No.2 or Respondent No.3, as the case may be, can give a personal hearing to the applicant and forward his report along with comments to Respondent No.4, the highest authority, who can decide and dispose of the representation (Annexure-2).</p> <p>The Original Application is disposed of.</p> <p style="text-align: right;">Manas Mohanty 30/5/96 MEMBER (ADMINISTRATIVE)</p>